GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:129 ANSWERED ON:22.02.2011 TACKLING TERRORISTS ACTIVITIES Panda Shri Baijayant;Pradhan Shri Nityananda;Sule Supriya

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any assessment has been made about the preparedness to tackle terrorist threats in different parts of the country;

(b) if so, the details thereof;

(c) whether the Government proposes to create technically equipped special units to tackle such threats;

(d) if so, the details thereof; and

(e) the details of the terrorists apprehended, hideouts unearthed and sleeper cells smashed in the country during each of the last three years and the current year, State-wise;

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI GURUDAS KAMAT)

(a) & (b): With a view to tackle terrorist threats, Government have taken a number of important decisions which, inter-alia, include augmenting the strength of Central Para-Military Forces; effective border management through border fencing, flood lighting, deployment of surveillance equipment; legally enabling deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Hyderabad and Mumbai; tighter immigration control, etc. The Unlawful Activities (Prevention) Act, 1967 (UAPA) has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule, which inter-alia, includes offences under UAPA.

(c) & (d): Apart from establishment of anti-terror units in the States, the State Governments have been enjoined upon to create Quick Response Team (QRT)/Special Intervention Units (SIU). Most of the State Governments have confirmed that QRTs have been set up. Besides, the Multi-Agency Centre has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies. Intelligence inputs are also shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the State and the Central security and law enforcement agency. This has resulted in busting of terrorist modules and a number of possible terrorist attacks have been averted.

(e): The details of terrorist/extremists/naxalites apprehended is given at Annexure-I.